

ambiguity, that the Government of India had nothing to do with either his visit or his meeting someone whom we regard as a terrorist who conspires against the Government of India, or against India as a State, neither directly nor indirectly, and, I say, not even remotely. The Leader of the Opposition knows well that this is a diplomatic misadventure of a private individual where the Indian State has nothing to do with it. The Government of India or any political party has nothing to do with it. If the Leader of the Opposition has heard the views of this person on Kashmir, if there is one party in India which for the last sixty-seven years disagrees with every word he has said and which has a line far stronger on Kashmir than anybody else, it is my party. Therefore, his views on Kashmir ...*(Interruptions)*... I just tell you that such a person having his views has nothing to do with either our Government or our party.

...*(Interruptions)*...

STATEMENT BY MINISTER CORRECTING ANSWER TO QUESTION

MR. DEPUTY CHAIRMAN: No, please, that is all. ...*(Interruptions)*... That is very clear. ...*(Interruptions)*... That reply is very clear. Please sit down.

Now, a statement by Minister, correcting answer to question, Shri Arun Jaitley.

THE MINISTER OF FINANCE; THE MINISTER OF CORPORATE AFFAIRS AND THE MINISTER OF DEFENCE (SHRI ARUN JAITLEY): Sir, I make a Statement correcting the reply given in the Rajya Sabha on the 8th July, 2014 to a supplementary question arising out of the answer to Starred Question 21 regarding “FAQs on CSR activities undertaken by various companies”.

PAPERS LAID ON THE TABLE

I. Notifications of Ministry of Health and Family Welfare

II. Outcome Budget (2014-15) in respect of Ministry of Health and Family Welfare

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN): Sir, I lay on the Table:—

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare, under Section 38 of Drugs and Cosmetics Act, 1940:—

- (1) G.S.R. 588 (E), dated the 30th August, 2013, publishing the Drugs and Cosmetics (Fourth Amendment) Rules, 2013. [Placed in Library. See No. L.T. 141/16/14]

- (2) G.S.R. 346 (E), dated the 21st May, 2014, publishing the Drugs and Cosmetics (2nd Amendment) Rules, 2014. [Placed in Library. See No. L.T. 141/16/14]
 - (3) G.S.R. 724 (E), dated the 7th November, 2013, publishing the Drugs and Cosmetics (Sixth Amendment) Rules, 2013. [Placed in Library. See No. L.T. 141/16/14]
- (ii) A copy (in English and Hindi) of the Ministry of Health and Family Welfare Notification No. G.S.R. 218(E), dated the 27th March, 2014, publishing the Transplantation of Human Organs and Tissues Rules, 2014, under sub-section (3) of Section 24 of the Transplantation of Human Organs Act, 1994. [Placed in Library. See No. L.T. 40/16/14]
- II. A copy (in English and Hindi) of the Outcome Budget, for the year 2014-15, in respect of the Ministry of Health and Family Welfare. [Placed in Library. See No. L.T. 140/16/14]

**Memorandum of Understanding (2014-15) between
Government of India and BEML Ltd.**

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING; THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI INDERJIT SINGH RAO): Sir, I lay on the Table, a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Defence, Department of Defence Production) and BEML Limited, for the year 2014-15.

I. Notifications of Ministry of Corporate Affairs

II. Notifications of Ministry of Finance

III. Report and Accounts (2013-14) of SBI and related papers

IV. Report and Accounts (2013-14) of various Banks and related papers

V. Progress Report on Action Taken on Recommendations of JPC on stock market scam and related papers

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING; THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRAKASH JAVADEKAR): Sir, on behalf of Shrimati Nirmala Sitaraman, I lay on the Table—